

(b) The General Assembly rejected the proposal for the seating of the People's Republic of China in the United Nations.

Tyres for Defence Requirements

867. { **Shri S. M. Banerjee:**
Shri Umanath:

Will the Minister of **Defence** be pleased to state:

(a) whether tyres imported from socialist countries through S.T.C. have been used by the Defence establishments;

(b) if so, whether the tyres were found to be perfect and durable; and

(c) the number of tyres purchased in 1962-63?

The Minister of Defence (Shri Y. B. Chavan): (a) Yes Sir.

(b) Yes, except in very few cases.

(c) 12,779.

Industrial Dispute Act

868. **Shri S. M. Banerjee:** Will the Minister of **Labour and Employment** be pleased to state:

(a) whether it is a fact that the public sector projects in Madhya Pradesh and Bombay are not covered under the Industrial Disputes Act;

(b) if so, the reason for applying Bombay Industrial Relations Act and Madhya Pradesh Industrial Relations Act in these undertakings;

(c) whether this has resulted in indiscrimination between one worker and another in the matter of trade union rights in public sector projects; and

(d) if so, the steps taken by Government to rectify this anomaly?

The Deputy Minister in the Ministry of Labour and Employment and for Planning (Shri C. R. Patabhi Raman): (a) With the exception of

Chapter V-A and the other provisions relating to lay-off and retrenchment compensation, the Industrial Disputes Act, 1947 does not apply to those public sector projects which are not carried on directly by the Departments of the Central Government, and to which the Madhya Pradesh Industrial Relations Act, 1960 and Bombay Industrial Relations Act, 1946 apply. As the Bombay Act has not been extended to any public sector project under the control of the Central Government, all such projects are covered by the Industrial Disputes Act, 1947. In Madhya Pradesh as the State Act applies to such projects, these are not covered by the Industrial Disputes Act, 1947.

(b) The State Governments are competent to pass enactments enforceable within their jurisdiction. Central public sector undertakings which are not carried on directly by the Departments of the Central Government (i.e. those run as corporate bodies or companies) fall within their jurisdiction under Sec. 2(ii) of the Industrial Disputes Act.

(c) Some differences exist in the matter of trade union rights for the employees in public sector undertakings in Madhya Pradesh and elsewhere. They mainly relate to registration of representative and approved unions and their rights and obligations.

(d) No steps have been taken in this respect as the matter lies within the jurisdiction of the State Governments.

Indians Kidnapped by Pakistanis

869. { **Shri Umanath:**
Shri S. M. Banerjee:

Will the **Prime Minister** be pleased to state:

(a) whether Indian nationals who were kidnapped by Pakistanis from